

**IN THE INCOME TAX APPELLATE TRIBUNAL  
COCHIN BENCH, COCHIN**

**Before Shri Satbeer Singh Godara, Judicial Member &  
Shri Amarjit Singh, Accountant Member**

ITA Nos.752 & 753/Coch/2023  
Assessment Years: 2011-2012 & 2012-2013

|   |    |   |
|---|----|---|
| Karakulam Service Co-operative<br>Bank Limited<br>KP-1/382, Karakulam PO<br>Nedumangad, Trivandrum 695564<br><b>PAN : AAAAT7698C.</b> | v. | The Income Tax Officer<br>Ward 2(3), Trivandrum |
| (Appellant)   |    | (Respondent)                                    |

|                |                               |
|----------------|-------------------------------|
| Appellant by:  | ----- None -----              |
| Respondent by: | Smt. V. Swarnalatha, Sr. D.R. |

|                        |            |
|------------------------|------------|
| Date of Hearing:       | 12.08.2024 |
| Date of Pronouncement: | 25.09.2024 |

**ORDER**

Per Bench

These assessee's twin appeals arise against the orders of the National Faceless Appeal Centre, Delhi [CIT(A)] in proceedings u/s. 271F of the Income Tax Act, 1961 (the Act) as below: -

| Sr. No. | ITA No.       | AY      | DIN & Order No.                       | Date       |
|---------|---------------|---------|---------------------------------------|------------|
| 1       | 752/Coch/2023 | 2011-12 | ITBA/NFAC/S/250/2023-24/1055562226(1) | 29.08.2023 |
| 2       | 753/Coch/2023 | 2012-13 | ITBA/NFAC/S/250/2023-24/1055562043(1) | 29.08.2023 |

Cases called twice. None appears at assessee's behest. It is accordingly proceeded ex-parte.

2. The Revenue reiterates the fact that both the lower authorities have rightly invoked section 271F penalty(ies) herein, since the assessee had

failed to file its returns within the “due” date(s) but also there is no reasonable cause made out in either of these assessment years explaining the delay in question.

3. Faced with this situation, it emerges upon perusal of both these case files that the learned CIT(A) has not examined the assessee’s explanation in the light of the fact that it is a co-operative society, governed by various rules made by the State Government, wherein such a delay could not be altogether ruled out. We deem it as a fit case to remit both these appeals back to the learned CIT(A) for his afresh and proper consideration as per law after giving due opportunity to the assessee u/s. 250(6) of the Act. Ordered accordingly.

3. To sum up, these assessee’s twin appeals ITA Nos.752 & 753/Coch/2023 are allowed for statistical purposes in the above terms. A copy of this common order be placed in the respective case files.

Order pronounced in the open court on 25<sup>th</sup> September, 2024.

**Sd/-**  
**(Amarjit Singh)**  
**Accountant Member**

**Sd/-**  
**(Satbeer Singh Godara)**  
**Judicial Member**

Cochin ; Dated : 25<sup>th</sup> September, 2023.

np

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A), Concerned.
4. The CIT Concerned.
5. The DR, ITAT, Cochin.
6. Guard File.

Asst. Registrar/ITAT, Cochin